

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No, Sir.

(b) During the last three months i.e. April to June 1998, only one case under the head 'pilferage' was reported in which one railway employee was arrested and a case was registered against him u/s 3 Railway Property (Unlawful Possession) Act 1966.

(c) In order to control crime against railway property, adequate measure like intensive patrolling in the yards, conducting raids against receivers of stolen property and deployment of crime intelligence staff have been taken by the RPF. Intelligence network has been geared up. Surprise checks and raids have been organised. Apart from the preventive action as discussed above, the due legal action has been taken against accused persons under the provisions of the Railway Property (Unlawful Possession) Act, 1966.

Rooms for Transit Passengers near Airports

5299. DR. SUBRAMANIAN SWAMY : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether waiting room at all Major Airports for the Transit Passengers are available;

(b) if not, the reasons therefor;

(c) whether the Government are considering to provide this facility to such passengers by constructing waiting rooms; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) Facility of Transit Rooms for the use of transit passengers are available at Mumbai, Delhi, Chennai, Calcutta, Thiruvananthapuram, Guwahati, Lucknow, Patna, Bhubaneswar, Indore, Calicut, Hyderabad, Coimbatore, Jaipur and Vadodra airports.

(b) to (d) providing additional Transit room facility is a continuous process and this facility is provided keeping in view the demand from the transit passengers at any particular airport.

Non Receipt of Tenders

5300. SHRI BHAGWAN SHANKAR RAWAT : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether complaints have been received by the Chief Engineer NDZ III for non-receipt of tender forms 'PWD 6' from the Divisions under their zone for wide publicity;

(b) if so, the details thereof; and

(c) the action taken by the Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) Yes, Sir.

(b)1. There was a complaint received through vigilance unit from Sh. Matharu & Sons regarding awarding of works without publicity by 1/Q sub-division.

2. Another complaint was received from two Unions of constructors regarding avoiding wide publicity of tenders by 3/U sub-division.

(c) Both the complaints have been investigated and these have been found without any merit.

Swimming Pools in Farm Houses

5301. DR. BIZAY SONKAR SHASTRI : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) the policy norms on construction of Farm Houses in Delhi as per Delhi Master Plan 2001;

(b) whether double storey kothies and swimming pools have been constructed on agricultural land by the Farm House owners in Rajokari and Rangpuri villages in Delhi; and

(c) if so, the details thereof and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) : (a) According to MPD-2001. Farm houses are permissible in Rural Use Zone with the following development controls:-

S. No.	Size of Farm	Maximum floor area of DUs.	Max. height of DUs.
(a)	1.0 ha. and above but less than 2.0 ha.	100sq.M. (including mezzanine floor)	Single storeyed max.ht.6m.
(b)	2.0 ha. and above.	150 Sq.M. (including mazzanine floor)	Single Storeyed max. ht. 6 m.

Besides the following controls have also been laid down in the MPD-2001:-

(i) Set back in dwelling house should be 15 mts. away from any boundary line of the property.

(ii) Where the property abuts an urban road, the dwelling house building should be set back from the centre line of the road by 60 mts. where the